

NHRC notice to TN over hooch tragedy

New Delhi: The National Human Rights Commission (NHRC) on Tuesday said it had issued notices to the Tamil Nadu government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week.

The death toll in the Kallakurichi hooch tragedy climbed to 58 on Monday. As many as 219 people have been admitted to various hospitals. The NHRC said it had taken suo motu cognisance of a media report that several people lost their lives after "consuming spurious liquor" in Kallakurichi. — *PTI*



Rahul to be Leader of Opp in LS, says Cong

ASAD REHMAN

NEW DELHI, JUNE 25

THE CONGRESS announced on Tuesday evening that senior party leader and MP Rahul Gandhi will be the Leader of the Opposition in Lok Sabha.

Announcing the decision after a meeting of the INDIA bloc floor leaders at Congress chief Mallikarjun Kharge's residence, party general secretary in-charge of organisation K C Venugopal said CPP chairperson Sonia Gandhi had written to pro-tem Speaker Bhartruhari Mahtab, informing him about the decision. "Other office-bearers will be decided later," he said.



KODIKUNNIL SURESH

CONGRESS MP, SPEAKER CANDIDATE

This will be the first time in 10 years that the Lok Sabha will have a Leader of Opposition. The Congress failed to get the required 10 per cent seats (54) to

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● Rahul to be Leader of Opp in LS

secure the post in the last two elections. While it had 44 Lok Sabha members in 2014 and 52 in 2019, it now has 98.

In 2014, Kharge was made the Leader of the Congress party in Lok Sabha; in 2019, the post went to Adhir Ranjan Chowdhury.

As the Leader of the Opposition, Rahul will be the Opposition's voice in high-powered committees headed by the Prime Minister for appointment to key posts like the CBI Director, Central Vigilance Commissioner, Chief Information Commissioner, chairperson and members of the NHRC, and the Lokpal.

"In the 18th Lok Sabha, the House of the people shall truly reflect the aspirations of the last person standing, with Rahul Gandhi becoming their voice. As Congress president, I am confident that a leader who has traversed the length and breadth of the country, from Kanyakumari to Kashmir, and from Manipur to Maharashtra, shall raise the voice of the people -- especially the marginalised and the poor. The Congress party is strongly committed to protect democracy and the Constitution by upholding its eternal principles of justice, liberty, equality and fraternity," Kharge said on Tuesday.

At the Congress Working Committee meeting in Delhi on June 8, a unanimous resolution was passed asking Rahul to become the Leader of the Opposition in Lok Sabha. The Congress had then said that Rahul was considering it.

With Rahul deciding to take the post, the Congress -- and the Opposition -- has signalled that it will take on the BJP aggressively in the House. "If he didn't become Leader of the Opposition, it would have seemed like Rahul was shying away from the chance to take on the PM," said a party leader.

During a recent press conference on the paper leak issue, Rahul had hit out at Prime Minister Narendra Modi and said the Opposition would be more vocal in the House.

On the first day of the 18th Lok Sabha session on Monday, he said the Opposition "will not allow the attack on the Constitution by Prime Minister Narendra Modi and Amit Shah". "Psychologically on the backfoot, Narendra Modi is busy saving his government... INDIA's strong opposition will continue its pressure, raise the voice of the people and will not allow the Prime Minister to escape without accountability," he said.

TN Govt, police chief get NHRC notices over hooch tragedy



PIONEER NEWS SERVICE ■
NEW DELHI

The National Human Rights Commission (NHRC) on Tuesday said it has issued notices to the Tamil Nadu Government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week. The death toll in the Kallakurichi hooch tragedy climbed to 58 on Monday. As many as 219 people have been admitted to various hospitals.

In a statement, the National Human Rights Commission (NHRC) said it has taken suo motu cognisance of a media report that several people lost their lives after "consuming spurious liquor" in Kallakurichi.

Reportedly, a large number of people including women are under treatment in hospitals and some of them are in critical condition. The content of

the news report, if true, raises a serious issue of violation of the right to life of the victims, it said.

States have the exclusive power to regulate the production, manufacture, possession, transport, purchase and sale of intoxicating liquors.

Accordingly, notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week, the statement said.

According to the latest reports, as on Monday, the death toll in the hooch tragedy surged to 58 while 111 persons are undergoing treatment at Kallakurichi Government Medical College hospital. At Puducherry 11 persons, in Salem district 30 persons, and in Villupuram district 4 persons are undergoing treatment at various government hospitals, as per the authorities from the hospitals.

एनएचआरसी ने दिया तमिलनाडु को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार
आयोग ने तमिलनाडु के
कल्लाकुरिची जिले में जहरीली



शराब पीने से 47
से अधिक लोगों
की जान जाने के
मामले का संज्ञान
लेते हुए
तमिलनाडु
सरकार के मुख्य

सचिव और पुलिस महानिदेशक
को नोटिस जारी कर एक सप्ताह के
भीतर विस्तृत रिपोर्ट मांगी है।
शराब को पीने से मरने वालों की
संख्या 59 तक पहुंच चुकी है।

शराब त्रासदी मामले में तमिलनाडु सरकार को एनएचआरसी का नोटिस

नई दिल्ली, प्रेटर : तमिलनाडु में हुई जहरीली शराब त्रासदी मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राज्य सरकार और पुलिस प्रमुख को नोटिस जारी कर एक सप्ताह में रिपोर्ट देने को कहा है। तमिलनाडु के कल्लाकुरची जिले में पिछले सप्ताह जहरीली शराब पीने के बाद से 59 लोगों की मौत हो चुकी है।

एनएचआरसी ने मंगलवार को एक बयान में कहा कि जहरीली शराब पीने से कई लोगों की मौत को लेकर मीडिया रिपोर्टों पर स्वतः संज्ञान लेकर यह नोटिस जारी किया गया है। अगर रिपोर्ट सही है तो यह पीड़ितों के जीवन के अधिकार के उल्लंघन का गंभीर मामला है। इसलिए तमिलनाडु के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर एक सप्ताह में विस्तृत रिपोर्ट मांगी गई है। आयोग ने त्रासदी के लिए जिम्मेदार दोषी अधिकारियों के खिलाफ की गई कार्रवाई का विवरण भी मांगा है।

इस बीच, अन्नाद्रमुक महासचिव

राज्य के डीजीपी को भी एक सप्ताह में रिपोर्ट देने का दिया निर्देश

एडप्पादी पलानीसामी ने मंगलवार को तमिलनाडु के राज्यपाल आरएन रवि से मुलाकात कर शराब त्रासदी को लेकर द्रमुक सरकार के खिलाफ कार्रवाई करने की मांग की। उनके नेतृत्व में अन्नाद्रमुक के प्रतिनिधिमंडल ने राज्यपाल को जहरीली शराब की बिक्री रोकने में द्रमुक सरकार की कथित विफलता पर ज्ञापन सौंपा। पलानीसामी ने बताया कि राज्यपाल ने आश्वासन दिया है कि इस मामले में उचित कार्रवाई की जाएगी। पलानीसामी ने दोहराया कि मुख्यमंत्री एमके स्टालिन को जहरीली शराब त्रासदी में लोगों की जान जाने की जिम्मेदारी लेनी चाहिए और इस्तीफा देना चाहिए। इससे पहले विधानसभा में विपक्ष के नेता पलानीस्वामी के नेतृत्व में अन्नाद्रमुक सदस्यों को शराब त्रासदी पर प्रश्नकाल के दौरान हंगामा करने के बाद सदन से बाहर निकाल दिया गया।

Amazon Workers Allege Inhumane Working Conditions Amidst Heatwave, NHRC Orders Investigation

<https://feminisminindia.com/2024/06/26/amazon-workers-allege-inhumane-working-conditions-amidst-heatwave-nhrc-orders-investigation/>

About 50-60 percent of the workforce in Amazon warehouses in India are women who are forced to work under the pressure of inadequate breaks and impossible targets.

The National Human Rights Commission (NHRC) has taken a suo moto cognisance of the media reports on the alleged inhuman and difficult working conditions of workers employed in Amazon warehouses. The move by the NHRC comes following the media reports that revealed that Amazon employees working at the company warehouse in Manesar, Haryana were compelled to take an oath to not take toilet or water breaks during the record-breaking heat in May 2024.

For the past several weeks, workers working at the Manesar warehouse have been in the news complaining about the lack of water and toilets as they were under pressure to meet packaging targets.

For the past several weeks, workers working at the Manesar warehouse have been in the news complaining about the lack of water and toilets as they were under pressure to meet packaging targets. Apart from this, workers have raised concerns over several issues including working in extreme heat, not getting leaves, meagre wages, lack of health protection and not being allowed to sit or take breaks while working, and the threat of losing work if they take a break. In India, Amazon has about 50 fulfillment centres (warehouses) spread across 16 states, of which at least 6-7 are in the Delhi-NCR region.

The NHRC in statement has said, that if these incidents reported by various media organisations are true, it raises a serious issue of human rights violations of workers as per labour laws and guidelines issued by the Union Ministry of Labour and Employment. Noticeably, the multinational e-commerce company Amazon has invested more than US \$ 6.5 billion in India. The warehouse in Manesar, Haryana is one of the many owned by a multinational company in India.

According to the Amazon India Workers Association (AIWA), an organisation working for the rights of part-time and full-time warehouse workers of all Amazon warehouses across India, about 50-60 percent of the workforce in these warehouses

are women who are forced to work under the pressure of inadequate breaks and impossible targets.

Workers working under the burden of inadequate breaks and impossible targets

Rupa Kumari (name changed), a resident of Uttar Pradesh, working in the Manesar warehouse, shares, 'We have to pack 150 items in an hour. We get written feedback even on small mistakes or time spent moving from one department to another. After three feedbacks, our ID is blocked and we are barred from working again in an Amazon warehouse across the country. Every month, we get a salary of Rs 10,088 and if we work without taking any leave, we get an incentive of Rs 3250. I am currently working as a part-time (alpha worker) and get Rs 614 daily.'

The workers further shared that the targets for inbound and outbound departments are different. But amid the scorching heat in the last few months, the workers working in Amazon warehouses say that it has become difficult to meet the given target. 'Even though it's too much heat, the target has been increased so much that we are working under immense pressure. Earlier the target was to get 80 thousand items stored and packed by the workers, but just the day before yesterday, they made 1 lakh 20 thousand items stored by us. To meet the target, we are told that no one should talk to anyone or sit on the floor. During a 10-hour shift, we get two half-hour breaks, in which about 15 minutes are spent in standing in the queue and going through the security check. Often there is so much pressure while packing for Prime, that it is difficult for me to even go to the washroom. Even if I go, I get negative feedback. We have complained to the manager about the heat but no action was taken,' Rupa told FII while sharing how difficult it is for them to meet ever-increasing targets.

Around 1500 employees work at the Manesar warehouse in shifts. A major problem here is that there is no proper arrangement for ventilation or cooling. As per the workers, in case of an accident, they are given first aid for a few minutes and Dolo tablets. Pawan Kumar (name changed), another worker at Amazon's Manesar warehouse says, 'My work entails unloading items. There is so much pressure that it becomes difficult for us to go to the washroom. We get stomach pain but nobody cares for our plight. Even availing of the washroom during lunch break is difficult. We work in shifts of 10 hours while standing all along. I have to walk around 5-7 kilometers but in other departments, we have to walk 20 to 25 kilometres.'

Are the labour laws being followed?

In terms of employment share in India, 83 percent of the workforce is employed in the unorganised sector and 17 percent people work in the organised sector. 92.4 percent of the workers in the economy are informal, that is, they do not have any

written contract, paid leave and other benefits. Even in the organised sector, 9.8 percent are informal workers, which shows the level of outsourcing. Informal workers are those workers who do not have any written contract, paid leave, health benefits or social security.

Regarding the working conditions in Amazon, AIWA convener Dharmendra Kumar says, 'The work arrangement, condition, meagre salary, long shift hours, and compliance with labour laws are old systemic issues. It is a big international company, so they keep employees under the Employees State Insurance Corporation and Employees Provident Fund, but it recruits via third-party vendors and therefore the responsibility lies with the vendor. They pay minimum wages but according to the Factory Act, employers cannot make workers work for more than 48 hours a week. The Factory Act says that if workers are working overtime, they should be paid double their wages. There is no job security here either.'

In our country, such a large number of people are working in the unorganised sector. Working in such big companies seems tempting in itself. But talking about the problems in Amazon's warehouse, Ravi Kumar (name changed), a resident of Uttar Pradesh, working in the Manesar warehouse, says, 'Amazon provides health facilities under the Employees State Insurance Corporation. But we do not get it immediately after the appointment. We have to keep asking for this too. The roofs in these warehouses are made of tin. Therefore, the heat is even more. There are no fans in the dock. We feel like fainting. They prohibit us from sitting or using the toilet during work. If we raise these issues, they put us on the block list or force us to resign.'

The roofs in these warehouses are made of tin. Therefore, the heat is even more. There are no fans in the dock. We feel like fainting. They prohibit us from sitting or using the toilet during work. If we raise these issues, they put us on the block list or force us to resign

Ravi Kumar, Amazon worker

Protective gear is also important for employees in such warehouses. When asked about this, Ravi says, 'The workers who work in the dock are given bright coloured jackets and gloves. Once while unloading, my finger got stuck in the conveyor belt. I was bleeding. But when I went for medical support, they gave me Dolo and ORS. There is no such arrangement for accidents. The nearest hospital from this warehouse in Manesar is 20 km away and the one where we can get treatment under the ESIC is 25 km away.'

Amazon's response to the issue

After Feminism in India contacted the company on the issues, the company issued a statement. 'We continue to investigate these claims, but to be clear, we'd never make these kinds of requests on our employees and associates as part of standard business practice. If we discovered an incident such as the one that's been alleged, we'd immediately put a stop to it and take appropriate action. The safety and well-being of our employees and associates is our top priority. We're confident the infrastructure and facilities at our fulfilment centers are industry-leading, and designed to ensure a safe and comfortable working environment. All our buildings have heat index monitoring devices and we constantly monitor temperature changes, especially during summer months. If we do find increasing heat or humidity inside our buildings, then our teams take action to provide comfortable working conditions, including temporarily suspending work. We have cooling measures in all our buildings, including ventilation systems, fans, and spot coolers. We provide adequate provision of water and hydration, as well as regularly scheduled rest breaks in a cooler environment, and we ensure additional breaks when temperatures are high. Employees and associates are free to take informal breaks throughout their shifts to use the restroom, get water, or talk to a manager or HR', read the statement.

Earlier, the AIWA had submitted a memorandum to the Ministry of Labour and Employment to take immediate measures for the safety of all warehouse workers and to the National Disaster Management Authority to implement comprehensive measures to protect the health and well-being of workers amid extreme heat in the last few months. Noticeably, the 2018 International Labour Organisation (ILO) report states that 82 percent of the total working women in the country are concentrated in the informal sector. The e-Shram national database as of March 22 shows that women contribute more than men to the total workforce in the unorganised sector. Women comprise more than 52 percent of the total 287 million registered unorganised workers in our country.

According to the employees, occupational health is the basic requirement of safety that must be met to work in extreme heat. According to Section 44 (subsections 1 and 2) of the Factories Act, 1948, all employers are responsible for providing adequate seating arrangements for workers who work continuously in a standing position. However, working in these places is not their choice but a compulsion. The government therefore must find a permanent solution for those working in the unorganised and informal sectors in the country.

Hooch tragedy: Human rights panel's notice to chief secretary, Tamil Nadu top cop

<https://www.indiatoday.in/amp/india/tamil-nadu/story/kallakurichi-hooch-tragedy-nhrc-tamil-nadu-chief-secretary-dgp-death-toll-2558116-2024-06-26>

The commission has issued notices to Tamil Nadu's Chief Secretary and the Director-General of Police asking for a detailed report on the Kallakurichi hooch tragedy within one week.

The National Human Rights Commission (NHRC) has taken suo-moto cognisance of the deaths related to the consumption of spurious liquor in Tamil Nadu's Kallakurichi district.

The commission has issued notices to the Chief Secretary and the Director-General of Police asking for a detailed report on the Kallakurichi hooch tragedy within one week.

A total of 59 people lost their lives after consuming the toxic liquor in Karunapuram village on June 18.

“The Commission observes states have exclusive power to regulate the production, manufacture, possession, transport, purchase, and sale of intoxicating liquors,” an official release from the NHRC reads.

According to the statement, the report from the authorities should include the status of the FIR, action against delinquent officers, treatment of the victims, and the status of the disbursement of compensation to the aggrieved families.

The NHRC has also taken media reports on the incident under consideration. The Commission observed that the contents of the news reports, if true, “raise a serious issue of violation of the right to life of the victims.”

Kallakurichi Hooch Tragedy: Death Toll Now At 59; NHRC Issues Notice To Tamil Nadu Govt, DGP | Latest Updates

<https://www.outlookindia.com/national/kallakurichi-hooch-tragedy-nhrc-notice-tamil-nadu-govt-police-chief-aiadm-dmk-latest-updates>

Notices have been issued to the chief secretary and DGP of Tamil Nadu, seeking a detail report within one week, the statement added.

The death toll in the Kallakurichi hooch tragedy rose to 59 on Tuesday, the district administration said. Meanwhile, a total of 156 people are undergoing treatment across hospitals.

A total of 223 patients were admitted to the four hospitals -- Kallakurichi Government Medical College hospital, JIPMER hospital, Government Mohan Kumaramangalam college and hospital, and Government Villupuram Medical college and hospital -- after consuming illicit liquor, which allegedly contained methanol in it.

AIADMK leaders had also hit out at the DMK-led government in the state over the hooch tragedy

KALLAKURICHI HOOCH TRAGEDY | LATEST UPDATES

NHRC Issues Notice To Tamil Nadu Govt

The National Human Rights Commission on Tuesday issued notices to the Tamil Nadu government and the Director General of Police (DGP) in connection with the hooch tragedy in Kallakurichi district, seeking a report within a week.

The NHRC, in a statement, said that it has taken suo motu cognisance of a media report that several people lost their lives after consuming spurious liquor in Kallakurichi.

It was reported that a large number of people including women are undergoing treatment in hospitals and some of them are in a serious condition. The NHRC noted that if the news reports are true, then it raises a serious violation of the right to life of the victims.

The exclusive power of regulating the production, manufacturing, possession, transportation, purchase and sale of liquor lies with the states.

Accordingly, notices have been issued to the chief secretary and DGP of Tamil Nadu, seeking a detail report within one week, the statement added.

It said that the report is expected to comprise of the status of the FIR, the medical treatment of the victims who are hospitalised and the status of compensation disbursement to the affected families by the state government.

The commission has also asked for details of the action taken against "delinquent officers responsible for the tragedy", it said.

AIADMK MLAs Suspended From Assembly

Amid ruckus over the hooch tragedy in the Tamil Nadu Legislative Assembly, Speaker M Appavu on Tuesday suspended AIADMK MLAs for one business day.

The opposition leaders had created a chaos in the house by demanding for an extensive discussion on the Kallakurichi spurious liquor case.

Notably, DMK Minister KN Nehru had asked for the suspension of AIADMK MLAs for the whole session. However, Chief Minister MK Stalin intervened and said that another chance can be given to the opposition leaders, requesting an one day suspension for the leaders.

Stalin also said that the opposition leaders were doing so to "divert the attention of the people", adding that he had given a detailed explanation of the tragedy in the attention motion.

Death Toll Rises To 59

The death toll in the Kallakurichi hooch tragedy rose to 59 on Tuesday, officials said. So far 32 persons have died at the Government Kallakurichi Medical College and Hospital, 20 at the Government Mohan Kumaramangalam Medical College and Hospital in Salem, 4 at Government Villupuram Medical College and Hospital while three at Puducherry's JIPMER.

A total of 156 people are undergoing treatment at these four hospitals with one another person at the Royapetta Hospital in Chennai.

AIADMK Leader Alleged Involvement Of Top Leaders In Case

Earlier, AIADMK leader D Jayakumar slammed the Stalin-led government over the tragedy. He alleged that many top leaders were involved in the case and that is why the state government did not transfer the case to the CBI.

"Why is the case not being transferred to CBI? They are scared that if the CBI investigates, many top leaders of the ruling government will be caught. They formed a one-man commission. What is the use of that? That is just for the sake of it. Such a commission will dilute the real issue," Jayakumar was cited as saying by news agency ANI.

He also alleged that the DMK government failed to maintain the law and order situation in the state, saying that illicit liquor and drugs were very open in the state.

Hooch tragedy: NHRC issues notices to Tamil Nadu govt, DGP

<https://indianexpress.com/article/india/hooch-tragedy-nhrc-notices-tamil-nadu-govt-dgp-9414626/>

<https://www.msn.com/en-in/news/India/hooch-tragedy-nhrc-issues-notices-to-tamil-nadu-govt-dgp/ar-BB1oRrZk?ocid=hpmsn>

Notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week

The National Human Rights Commission (NHRC) on Tuesday said it has issued notices to the Tamil Nadu government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week.

Till Monday, 58 people had died in the district after consuming illicit liquor. As many as 219 people have been admitted to various hospitals.

In a statement, the NHRC said it has taken suo motu cognisance of a media report that several people lost their lives after consuming spurious liquor in Kallakurichi.

Reportedly, a large number of people including women are under treatment in hospitals and some of them are in critical condition. The content of the news report, if true, raises a serious issue of violation of the right to life of the victims, it said.

States have the exclusive power to regulate the production, manufacturing, possession, transportation, purchase and sale of liquor.

Accordingly, notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week, the statement said.

The report is expected to include the status of the FIR, the medical treatment of the victims who are hospitalised and the status of disbursement of the compensation to the aggrieved families by the state government, it said.

The commission also sought details of action taken against “delinquent officers responsible for the tragedy”, the statement said.

NHRC Demands Report on Kallakurichi Hooch Tragedy

<https://www.devdiscourse.com/article/law-order/2995124-nhrc-demands-report-on-kallakurichi-hooch-tragedy>

The NHRC has issued notices to the Tamil Nadu government and police chief regarding the Kallakurichi hooch tragedy, seeking a report in a week. The incident has resulted in 58 deaths and many hospitalizations due to illicit liquor consumption.

The National Human Rights Commission (NHRC) on Tuesday issued notices to the Tamil Nadu government and police chief in the wake of the hooch tragedy in Kallakurichi district, demanding a report within a week.

As of Monday, the death toll had risen to 58, with 219 individuals hospitalized due to the consumption of illicit liquor. According to the NHRC, several victims, including women, remain in critical condition, highlighting a grave violation of their right to life if the media reports are accurate.

The commission has directed the state's chief secretary and director general of police to provide a detailed report covering the status of the FIR, medical treatment of the hospitalized victims, and compensation disbursement to the families affected. An inquiry has been ordered by the state government, and actions against responsible officials are expected.

NHRC notice to J'khand over negligence in care of two patients at Dhanbad hospital

<https://health.economictimes.indiatimes.com/news/policy/nhrc-notice-to-jkhand-over-negligence-in-care-of-two-patients-at-dhanbad-hospital/111262042>

The NHRC has taken "suo motu cognisance of a media report that two unknown mentally ill patients were not being provided any medical treatment by the doctors at the government-run Shaheed Nirmal Mahto Medical College Hospital in Dhanbad", the statement said.

New Delhi, The NHRC on Tuesday said it has issued a notice to the Jharkhand government over reports of alleged negligence in care of two "mentally ill patients" who were lying unattended on the floor of a government-run hospital in Dhanbad. In a statement, the National Human Rights Commission has observed that the content of the media report, if true, raises a serious issue of violation of the right to life and dignity of the patients. The NHRC has taken "suo motu cognisance of a media report that two unknown mentally ill patients were not being provided any medical treatment by the doctors at the government-run Shaheed Nirmal Mahto Medical College Hospital in Dhanbad", the statement said.

The media report also carried pictures of the helpless patients "lying without clothes on the floor". Reportedly, the superintendent of the hospital has stated that there are no doctors available to "treat mentally ill patients". The hospital staff provide food to them in polythene bags, the statement said. Accordingly, the NHRC has issued notice to the chief secretary of the Jharkhand government, seeking detailed report within one week, it said. The report should include the steps taken and proposed to be taken by the hospital management to improve the situation at the hospital so that the patients approaching the medical facility are treated with dignity and not denied medical care, it said.

The human rights panel said it would also like to know the present status of the medical treatment being provided to both the patients. According to the media report, carried on June 21, a temporary partition has been created in a verandah between the high dependency units and geriatric wards and named as a ward for abandoned or unknown patients. The medical superintendent reportedly stated that there is a shortage of staff and things can work for these patients only if some NGO takes care of them, the NHRC added.

NHRC Issues Notice Over Negligence in Care of Mentally Ill Patients

<https://www.devdiscourse.com/article/health/2995040-nhrc-issues-notice-over-negligence-in-care-of-mentally-ill-patients>

The NHRC has issued a notice to the Jharkhand government regarding alleged negligence in treating two mentally ill patients at a government hospital in Dhanbad. The patients were found lying unattended on the floor, sparking concerns about their right to life and dignity.

The National Human Rights Commission (NHRC) has taken a significant step by issuing a notice to the Jharkhand government following reports of severe negligence in the care of two mentally ill patients. These individuals were discovered lying unattended on the floor of a government-run hospital in Dhanbad.

A statement from the NHRC indicated that if the media reports are accurate, this situation represents a grave violation of the patients' right to life and dignity. The commission has taken 'suo motu cognisance' of the claims, highlighting that the mentally ill patients were not receiving any medical treatment at the Shaheed Nirmal Mahto Medical College Hospital in Dhanbad.

The media also published images showing the patients without clothes and neglected on the hospital floor. The hospital superintendent admitted to a lack of available doctors to treat mentally ill patients, acknowledging that staff resort to serving food in polythene bags.

In response, the NHRC has demanded a detailed report from the Jharkhand government within a week. This report should outline both the steps already taken and those proposed to enhance patient care and ensure their dignity is upheld. Furthermore, the NHRC seeks current information on the medical treatment provided to the affected patients.

A June 21 media report revealed that a temporary partition has been set up between high dependency units and geriatric wards, serving as a makeshift ward for abandoned patients. According to the hospital's medical superintendent, the situation is exacerbated by staff shortages and can only improve if NGO intervention occurs.



Retired IFS Officer Bharat Lal gets one year extension as NHRC Secretary General

<https://apacnewsnetwork.com/2024/06/retired-ifs-officer-bharat-lal-gets-one-year-extension-as-nhrc-secretary-general/>

New Delhi: Bharat Lal, a retired senior officer of the Indian Forest Services (IFS), has been granted an additional year as the secretary-general of the National Human Rights Commission (NHRC)-India.

The Cabinet's Appointments Committee announced an extension of tenure that will last for one year after June 30, 2024, or until further directives. Mr. Lal, a Gujarat cadre officer from the 1988 batch, has been employed on a contract basis by the Government of India since 2023 to serve at the NHRC as a secretary with pay and rank.

The order said that Lal's term as secretary general of the NHRC has been extended "in the rank and pay of Secretary to the Government of India on contract basis for a period of one year after 30.06.2024 by the Appointments Committee of the Cabinet"

Kallakurichi hooch tragedy: NHRC issues notices to T.N. Chief Secretary, Director-General of Police

<https://www.thehindu.com/news/national/tamil-nadu/kallakurichi-hooch-tragedy-nhrc-issues-notices-to-tn-chief-secretary-director-general-of-police/article68331200.ece>

The NHRC has called for details about the status of the FIR, action taken against delinquent officers and compensation given to bereaved families; the report is to be submitted within a week

Taking suo motu cognisance of the deaths due to the consumption of spurious liquor in Kallakurichi district in Tamil Nadu, the National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director-General of Police calling for a detailed report over the incident within a week. The Commission observes States have exclusive power to regulate the production, manufacture, possession, transport, purchase and sale of intoxicating liquors,” an official release from the NHRC said. The report from authorities was to include the status of the FIR, action against delinquent officers, treatment of the victims and the status of disbursement of compensation to the aggrieved families.

The NHRC has taken cognisance of media reports over the incident. The Commission observed that the contents of the news reports, if true, “raise a serious issue of violation of the right to life of the victims”, it said.

NHRC directs Odisha to pay Rs 4 lakh compensation to woman for medical negligence

<https://assamtribune.com/health-and-fitness/track-trace-eliminate-illegal-tobacco-trade-control-unrecorded-alcohol-who-1541571?infinitescroll=1>

Bhubaneswar, June 24: The National Human Rights Commission (NHRC) on Monday directed the Odisha government to pay Rs 4 lakh compensation to a woman patient who suffered serious complications due to grave medical negligence by an Ayush doctor deployed at the Community Health Centre in Keonjhar district in 2022.

It has also directed the Chief Secretary to submit the compliance report within six weeks. "The Government of Odisha through its Chief Secretary, is recommended to release Rs 4,00,000 to the victim Gurubari Mahanta, wife of Pradeep Patel of Sendkap in Keonjhar Sadar block, and submit the compliance report along with the proof of payment to the Commission within six weeks," reads the order.

The state government, in its reply to the apex rights body, has agreed to the suggestion regarding the deduction of the compensation amount from the salary of the erring Ayush doctor, Ashok Kumar Sahoo.

The Chief District Medical Officer, Keonjhar, in an inquiry report, stated that as per the guidelines of the state government, the Ayush doctor should have referred the woman to the Keonjhar district hospital, which is just 12 km away from Padmapur, after providing basic treatment. The woman who experienced profuse bleeding after the delivery of her baby girl was admitted to the CHC, Padmapur on August 13, 2022, and the doctor, instead of referring her to the Keonjhar DHH, allegedly stitched her urinary bladder.

"Repairing of extensive tears in the vagina, including anal tear, is beyond the capacity of an Ayush doctor but Dr Sahoo ventured stitching without assessing the gravity of the situation and without realising the follow-up complications," the order noted.

Kallakurichi hooch tragedy: NHRC takes suo moto cognizance of death of 47 people, seeks report within one week

<https://newsable.asianetnews.com/india/kallakurichi-hooch-tragedy-nhrc-takes-suo-moto-cognizance-of-death-of-47-people-seeks-report-within-one-week-snt-sfmqkp>

The National Human Rights Commission (NHRC), India on Tuesday took suo motu cognizance of a media report that more than 47 people lost life after consuming spurious liquor in Kallakurichi district, Tamil Nadu.

In response to the tragic incident in Kallakurichi district, Tamil Nadu, where more than 47 lives were reportedly lost due to consumption of spurious liquor, the National Human Rights Commission (NHRC) of India on Tuesday took suo motu cognizance of the matter and sought a detailed report within one week from the Tamil Nadu government's Chief Secretary and the Director General of Police.

"The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the right to life of the victims. The States have exclusive power to regulate the production, manufacture, possession, transport, purchase, and sale of intoxicating liquors. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Government of Tamil Nadu calling for a detailed report within one week," the NHRC said.

"The report is expected to include the status of the FIR, the medical treatment of the victims who are hospitalized and the status of disbursement of the compensation to the aggrieved families by the State Government. The Commission would also like to know about the action taken against the delinquent officers, responsible for the tragedy," it further stated.

On Monday, a delegation from the Bharatiya Janata Party (BJP), led by its state chief K Annamalai, met Tamil Nadu Governor RN Ravi to demand a CBI (Central Bureau of Investigation) probe into the incident. Annamalai expressed concern over the loss of lives and accused the state government, particularly the Prohibition and Excise Minister S Muthusamy, of negligence in controlling the sale of illicit liquor in the region.

"Due to this carelessness of the DMK government, we have lost 60 lives to illicit arrack in Kallakurichi. Today, we met Governor RN Ravi seeking a CBI enquiry to probe who is behind the sale of illicit arrack," Annamalai said in a post on X.

The BJP delegation highlighted their dissatisfaction with Chief Minister M K Stalin's response to the tragedy and urged Governor RN Ravi to direct the state government to take swift action against those responsible. Former Tamil Nadu BJP chief Tamilsai Soundararajan was also part of the delegation seeking justice for the victims and their families.

AIADMK general secretary Edappadi K Palaniswami also called upon CM Stalin to provide a detailed explanation regarding the recent spurious liquor tragedy in Kallakurichi.

Speaking during a massive state-wide protest against the DMK-led government on Monday, Palaniswami emphasized the urgency for the Chief Minister to address the public outcry and chaotic scenes arising from the illicit production and distribution of liquor.

"Just as one can't stop the wind, the DMK can't prevent the AIADMK members nor the turbulence in people's minds over the hooch tragedy," Palaniswami, clad in a black shirt, said.

He claimed that his party members were obstructed from participating in peaceful democratic protests throughout the state. Furthermore, the stage set up in Kallakurichi for the event was dismantled, allegedly in an attempt to thwart the opposition party's efforts to address the issue.

Similar protests, aimed at demanding Stalin's resignation, took place in several district headquarters. In Chennai, the protest was spearheaded by former state Minister D Jayakumar.

Hooch tragedy: NHRC issues notices to Tamil Nadu govt, DGP

<https://economictimes.indiatimes.com/news/india/hooch-tragedy-nhrc-issues-notices-to-tamil-nadu-govt-dgp/articleshow/111255926.cms?from=mdr>

The NHRC on Tuesday said it has issued notices to the Tamil Nadu government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week. The death toll in the Kallakurichi hooch tragedy climbed to 58 on Monday. As many as 219 people have been admitted to various hospitals.

In a statement, the National Human Rights Commission (NHRC) said it has taken suo motu cognisance of a media report that several people lost their lives after "consuming spurious liquor" in Kallakurichi.

Reportedly, a large number of people including women are under treatment in hospitals and some of them are in critical condition. The content of the news report, if true, raises a serious issue of violation of the right to life of the victims, it said.

States have the exclusive power to regulate the production, manufacture, possession, transport, purchase and sale of intoxicating liquors. Accordingly, notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week, the statement said.

NHRC issues notice to Tamil Nadu govt, DGP over hooch tragedy in Kallakurichi district: Officials

<https://www.deccanchronicle.com/nation/nhrc-issues-notice-to-tamil-nadu-govt-dgp-over-hooch-tragedy-in-kallakurichi-district-officials-900772>

NHRC issues notice to Tamil Nadu govt, DGP over hooch tragedy in Kallakurichi district: Officials

Health officials interact with locals after the recent liquor tragedy, in Kallakurichi, Friday, June 21, 2024. The toll in the Kallakurichi hooch tragedy rose to 47 and the condition of at least 30 people is critical, the Tamil Nadu government said on Friday. (PTI Photo/R Senthilkumar)

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report on the deaths of people after consuming spurious liquor in Kallakurichi district, Tamil Nadu. Reportedly, a large number of people, including women, are under treatment in hospitals, some of whom are in critical condition.

Referring to a media report in this regard, the NHRC has issued notices to the Chief Secretary and the Director General of Police, Government of Tamil Nadu, calling for a detailed report within one week. The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the right to life of the victims. It said that the States have exclusive power to regulate the production, manufacture, possession, transport, purchase, and sale of intoxicating liquors.

The Commission expects the report to include the status of the FIR, the medical treatment of the victims who are hospitalised, and the status of the disbursement of compensation to the aggrieved families by the state government. The Commission has also inquired about the action taken against the delinquent officers responsible for the tragedy.

NHRC Issues Notices Over Tamil Nadu Hooch Tragedy, Seeks Report in a Week

<https://www.devdiscourse.com/article/law-order/2994693-nhrc-issues-notices-over-tamil-nadu-hooch-tragedy-seeks-report-in-a-week>

The NHRC has issued notices to Tamil Nadu's government and police, demanding a report within a week on the Kallakurichi hooch tragedy that has claimed 58 lives and hospitalized 219. The tragedy, labeled a serious violation of the right to life, involved the consumption of spurious liquor.

The National Human Rights Commission (NHRC) on Tuesday announced that it has formally issued notices to the Tamil Nadu government and police chief in connection with the recent hooch tragedy in Kallakurichi district, requesting a detailed report within one week.

The tragic incident has so far resulted in 58 fatalities, as confirmed by authorities on Monday, with 219 additional individuals currently receiving medical treatment in various hospitals.

According to an official NHRC statement, the tragedy has drawn the commission's attention due to media reports that the deaths resulted from the consumption of spurious liquor. It highlights a grave concern over the potential violation of the victims' right to life.

A significant number of those affected are women, and some are reportedly in critical condition. The alleged circumstances, if validated, spotlight a severe breach of human rights.

States have exclusive authority to control the production, manufacture, possession, transport, purchase, and sale of intoxicating liquors. Consequently, the NHRC has directed the chief secretary and the director general of police of Tamil Nadu to provide a comprehensive report within a seven-day timeframe.

Kallakurichi hooch tragedy: NHRC issues notice to Chief Secretary, DGP; seeks detailed report in a week

<https://www.dtnext.in/news/city/kallakurichi-hooch-tragedy-nhrc-issues-notice-to-chief-secretary-dgp-seeks-detailed-report-in-a-week-791834>

The report should have status of the FIR, condition of those hospitalised, and compensation disbursed; and action against officials responsible

chennai: Taking suo motu cognisance of media reports about Kallakurichi hooch tragedy, the National Human Rights Commission (NHRC) issued notices to the Chief Secretary and the Head of Tamil Nadu Police Force seeking a detailed report within one week."The report is expected to include the status of the FIR, the medical treatment of the victims who are hospitalised and the status of disbursement of the compensation to the aggrieved families by the State government. The Commission would also like to know about the action taken against the delinquent officers, responsible for the tragedy," it said.The commission said that the news reports, if true, raises a serious issue of violation of the right to life of the victims. "The states have exclusive power to regulate the production, manufacture, possession, transport, purchase, and sale of intoxicating liquors," it pointed out.The panel also took note of reports that the Tamil Nadu government has ordered a thorough investigation in the matter.



NATIONAL HUMAN
RIGHTS COMMISSION

ACC Extends Ex-IFS Bharat Lal's Tenure As Secy-General Of NHRC By One Year

<https://indianmasterminds.com/news/acc-extends-ex-ifs-bharat-lals-tenure-as-secy-general-of-nhrc-by-one-year-89455/>

As per a circular issued by the Department of Personnel and Training (DoPT) on June 24th, Mr. Bharat Lal's (1988-batch retired IFS officer) tenure as the Secretary General of the National Human Rights Commission (NHRC) was extended by one year beyond June 30th, 2024, by the Appointments Committee of Cabinet.

Senior Bureaucrat Bharat Lal Gets One Year Extension As NHRC Secretary General

<https://indianpsu.com/senior-bureaucrat-bharat-lal-gets-one-year-extension-as-nhrc-secretary-general/>

Lal is a 1988 batch (retired) Indian Forest Service officer of the Gujarat cadre

Senior bureaucrat Bharat Lal has been given a one Yyar extension as NHRC Secretary General. He was appointed to this post in June last year. The order to this effect is given below for the benefit of the viewers of www.indianpsu.com –



NHRC takes suo motu cognisance in Tamil Nadu hooch tragedy, issues notices to Chief Secy & DGP

<https://www.news9live.com/state/tamil-nadu/nhrc-takes-suo-motu-cognisance-in-tamil-nadu-hooch-tragedy-issues-notices-to-chief-secy-dgp-2592167>

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director-General of Police calling for a detailed report over the incident within a week.

Tamil Nadu's Kallakurichi district. issues notices to the Chief Secretary and the Director-General of Police calling for a detailed report within one week. As many as 59 people lost their lives after consuming spurious liquor at Karunapuram village on June 22 in Kallakurichi.

Over 100 people, including women, are under treatment in various hospitals, some of whom are in critical condition. Meanwhile, the death toll in Kallakurichi hooch tragedy district rose to 60 with one more person losing his life at the Government Mohan Kumaramangalam Medical College and Hospital in Salem on Monday, June 25, today.

Kallakurichi Hooch Tragedy: Death Toll Rises To 59, NHRC Issues Notice To Tamil Nadu Govt

<https://english.jagran.com/india/kallakurichi-hooch-tragedy-death-toll-rises-to-59-nhrc-issues-notice-to-tamil-nadu-govt-10169390>

The NHRC issued notices to the Tamil Nadu government and police over the Kallakurichi hooch tragedy, seeking a report within a week. With 59 deaths and over 200 hospitalisations, the NHRC cited a potential rights violation

Kallakurichi Hooch Tragedy: The National Human Rights Commission (NHRC), on Tuesday, issued notices to the Tamil Nadu government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week. As of Tuesday, the death toll from the hooch tragedy has risen to 59, with over 200 people currently hospitalised. In a statement, the NHRC stated that it had taken suo motu cognizance of media reports indicating that several people had died after consuming spurious liquor in Kallakurichi. According to these reports, a significant number of people including women are receiving treatment in hospitals with some in critical condition, it said.

The NHRC stressed that if the reports are accurate, it highlights a grave violation of the victims' right to life. It noted that states have exclusive authority to regulate the production, manufacture, possession, transport, purchase, and sale of intoxicating liquors. Accordingly, notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week, the statement said.

Hooch Tragedy: Opposition Hits Out At DMK Govt

Earlier, AIADMK leader D Jayakumar criticised the DMK-led Tamil Nadu government over the hooch tragedy. He alleged that several high-ranking officials were involved in the matter, which was why the state government refrained from transferring the case to the CBI.

"Why is the case not being transferred to CBI? They are scared that if the CBI investigates, many top leaders of the ruling government will be caught. They formed a one-man commission. What is the use of that? That is just for the sake of it. Such a commission will dilute the real issue," Jayakumar said as quoted by news agency ANI.

Hooch tragedy: Human rights panel's notice to chief secretary, Tamil Nadu top cop

<https://www.msn.com/en-in/news/India/hooch-tragedy-human-rights-panel-s-notice-to-chief-secretary-tamil-nadu-top-cop/ar-BB1oSHXv>

The National Human Rights Commission (NHRC) has taken suo-moto cognisance of the deaths related to the consumption of spurious liquor in Tamil Nadu's Kallakurichi district.

The commission has issued notices to the Chief Secretary and the Director-General of Police asking for a detailed report on the Kallakurichi hooch tragedy within one week

A total of 59 people lost their lives after consuming the toxic liquor in Karunapuram village on June 18.

"The Commission observes states have exclusive power to regulate the production, manufacture, possession, transport, purchase, and sale of intoxicating liquors," an official release from the NHRC reads.

According to the statement, the report from the authorities should include the status of the FIR, action against delinquent officers, treatment of the victims, and the status of the disbursement of compensation to the aggrieved families.

The NHRC has also taken media reports on the incident under consideration. The Commission observed that the contents of the news reports, if true, "raise a serious issue of violation of the right to life of the victims."

Hooch tragedy: NHRC issues notices to Tamil Nadu govt, DGP

<https://www.msn.com/en-in/news/India/hooch-tragedy-nhrc-issues-notices-to-tamil-nadu-govt-dgp/ar-BB1oRrZk?ocid=HPCDHP>

New Delhi, Jun 25 (PTI) The NHRC on Tuesday said it has issued notices to the Tamil Nadu government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week.

Till Monday, 58 people had died in the district after consuming illicit liquor. As many as 219 people have been admitted to various hospitals

In a statement, the National Human Rights Commission (NHRC) said it has taken suo motu cognisance of a media report that several people lost their lives after consuming spurious liquor in Kallakurichi.

Reportedly, a large number of people including women are under treatment in hospitals and some of them are in critical condition. The content of the news report, if true, raises a serious issue of violation of the right to life of the victims, it said.

States have the exclusive power to regulate the production, manufacturing, possession, transportation, purchase and sale of liquor.

Accordingly, notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week, the statement said.

The report is expected to include the status of the FIR, the medical treatment of the victims who are hospitalised and the status of disbursement of the compensation to the aggrieved families by the state government, it said.

The commission also sought details of action taken against "delinquent officers responsible for the tragedy", the statement said.

The state government has ordered a probe into the incident.

Hooch tragedy: Human rights panel's notice to chief secretary, Tamil Nadu top cop

<https://www.indiatoday.in/india/tamil-nadu/story/kallakurichi-hooch-tragedy-nhrc-tamil-nadu-chief-secretary-dgp-death-toll-2558116-2024-06-26>

The commission has issued notices to Tamil Nadu's Chief Secretary and the Director-General of Police asking for a detailed report on the Kallakurichi hooch tragedy within one week.

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Hooch tragedy: NHRC issues notices to Tamil Nadu govt, DGP

<https://www.ptinews.com/story/national/hooch-tragedy-nhrc-issues-notices-to-tamil-nadu-govt-dgp/1608584>

NEW DELHI: The NHRC on Tuesday said it has issued notices to the Tamil Nadu government and police chief in connection with the hooch tragedy in Kallakurichi district and sought a report in a week.

The death toll in the Kallakurichi hooch tragedy climbed to 58 on Monday. As many as 219 people have been admitted to various hospitals.

In a statement, the National Human Rights Commission (NHRC) said it has taken suo motu cognisance of a media report that several people lost their lives after "consuming spurious liquor" in Kallakurichi.

NHRC directs Odisha to pay Rs 4 lakh compensation to woman for medical negligence

<https://argusenglish.in/article/odisha/nhrc-directs-odisha-to-pay-rs-4-lakh-compensation-to-woman-for-medical-negligence>

Bhubaneswar, June 24: The National Human Rights Commission (NHRC) on Monday directed the Odisha government to pay Rs 4 lakh compensation to a woman patient who suffered serious complications due to grave medical negligence by an Ayush doctor deployed at the Community Health Centre in Keonjhar district in 2022.

It has also directed the Chief Secretary to submit the compliance report within six weeks.

"The Government of Odisha through its Chief Secretary, is recommended to release Rs 4,00,000 to the victim Gurubari Mahanta, wife of Pradeep Patel of Sendkap in Keonjhar Sadar block, and submit the compliance report along with the proof of payment to the Commission within six weeks," reads the order.

The state government, in its reply to the apex rights body, has agreed to the suggestion regarding the deduction of the compensation amount from the salary of the erring Ayush doctor, Ashok Kumar Sahoo.

The Chief District Medical Officer, Keonjhar, in an inquiry report, stated that as per the guidelines of the state government, the Ayush doctor should have referred the woman to the Keonjhar district hospital, which is just 12 km away from Padmapur, after providing basic treatment. The woman who experienced profuse bleeding after the delivery of her baby girl was admitted to the CHC, Padmapur on August 13, 2022, and the doctor, instead of referring her to the Keonjhar DHH, allegedly stitched her urinary bladder.

"Repairing of extensive tears in the vagina, including anal tear, is beyond the capacity of an Ayush doctor but Dr Sahoo ventured stitching without assessing the gravity of the situation and without realising the follow-up complications," the order noted.

Hooch tragedy: NHRC issues notices to Tamil Nadu govt, DGP

<https://www.deccanherald.com/india/tamil-nadu/hooch-tragedy-nhrc-issues-notices-to-tamil-nadu-govt-dgp-3079894>

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Reportedly, a large number of people including women are under treatment in hospitals and some of them are in critical condition. The content of the news report, if true, raises a serious issue of violation of the right to life of the victims, it said. States have the exclusive power to regulate the production, manufacture, possession, transport, purchase and sale of intoxicating liquors. Accordingly, notices have been issued to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report within one week, the statement said.



Tamil Nadu Hooch Tragedy: Death Toll Rises To 59; AIADMK Demands CBI Probe

<https://www.freepressjournal.in/india/tamil-nadu-hooch-tragedy-death-toll-rises-to-59-aiadmk-demands-cbi-probe>

Opposition AIADMK MLAs have escalated their criticism in the Legislative Assembly, leading to their eviction for raising concerns about the mishandling of the crisis by the ruling DMK government.

Chennai: In the aftermath of the Kallakurichi hooch tragedy that has claimed 59 lives so far, Tamil Nadu continues to grapple with the devastating consequences of methanol-laced liquor consumption. The latest casualty was reported on Tuesday, further underscoring the severity of the situation.

Opposition AIADMK MLAs Escalate Their Criticism

Opposition AIADMK MLAs have escalated their criticism in the Legislative Assembly, leading to their eviction for raising concerns about the mishandling of the crisis by the ruling DMK government.

Later in the day, AIADMK's parliamentarians and legislators, led by general secretary Edappadi K Palaniswami, convened to urge Governor R N Ravi to declare a "failure of the constitutional machinery" in Tamil Nadu due to the hooch tragedy.

During their meeting at the Raj Bhavan in Chennai, the AIADMK delegation pressed Governor Ravi to highlight this issue in his report to President Droupadi Murmu and the Home Ministry.

Palaniswami, accompanied by senior party leaders emphasised the demand for a Central Bureau of Investigation (CBI) probe into the incident. He cited concerns over the independence and efficacy of the state police under the current administration.

"The police and all agencies of the Tamil Nadu police are mere puppets in the hands of the present government," Palaniswami stated, advocating for an impartial investigation into the tragedy which he claimed had implications beyond state borders.

National Human Rights Commission Takes Suo Motu Cognisance

Simultaneously, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the deaths caused by the consumption of illicit liquor in Kallakurichi district. Issuing notices to the Chief Secretary and the Director-General of Police, the NHRC demanded a comprehensive report within a week. The Commission expressed concern over potential violations of the victims' right to life, stressing the need for accountability regarding police actions, victim treatment, and compensation distribution.

“The contents of the news reports, if accurate, raise serious issues about the right to life of the victims,” the NHRC remarked in an official statement.

NHRC Asks Odisha Govt To Pay Rs 4 Lakh Compensation To Woman For Medical Negligence

<https://odishabhaskar.in/national/nhrc-asks-odisha-govt-to-pay-rs-4-lakh-compensation-to-woman-for-medical-negligence-84434/>

Bhubaneswar: The National Human Rights Commission (NHRC) has directed the Odisha government to pay Rs four lakh compensation to a female patient who had to undergo serious complications due to alleged medical negligence by an Ayush doctor posted at a Community Health Centre in Keonjhar district in 2022.

The Commission directed the Chief Secretary of Odisha to submit the compliance report within six weeks.

“The Government of Odisha through its Chief Secretary, is recommended to release Rs 4,00,000 to the victim Gurubari Mahanta, wife of Pradeep Patel of Sendkap in Keonjhar Sadar block, and submit the compliance report along with the proof of payment to the Commission within six weeks,” IANS quoted the NHRC order as saying.

The state government, in its reply to the apex rights body, has agreed to the suggestion regarding the deduction of the compensation amount from the salary of the erring Ayush doctor, Ashok Kumar Sahoo.

The Chief District Medical Officer, Keonjhar, in an inquiry report, stated that as per the guidelines of the state government, the Ayush doctor should have referred the woman to the Keonjhar district hospital, which is just 12 km away from Padmapur, after providing basic treatment.

The woman suffered extreme bleeding after the delivery of her baby girl. She was admitted to the CHC, Padmapur on August 13, 2022. The Ayush doctor posted there, instead of referring her to the Keonjhar DHH, allegedly stitched her urinary bladder.

“Repairing of extensive tears in the vagina, including anal tear, is beyond the capacity of an Ayush doctor but Dr Sahoo ventured stitching without assessing the gravity of the situation and without realising the follow-up complications,” the order of the NHRC stated.

NHRC Directs Odisha Govt To Pay Rs 4 Lakh Compensation To Woman For Medical Negligence

https://odishabytes.com/nhrc-directs-odisha-govt-to-pay-rs-4-lakh-compensation-to-woman-for-medical-negligence/#google_vignette

Bhubaneswar: The National Human Rights Commission (NHRC) has directed the Odisha government to pay Rs four lakh compensation to a woman patient who suffered serious complications due to alleged medical negligence by an Ayush doctor deployed at a Community Health Centre in Keonjhar district in 2022.

The Commission has also directed the Chief Secretary to submit the compliance report within six weeks.

“The Government of Odisha through its Chief Secretary, is recommended to release Rs 4,00,000 to the victim Gurubari Mahanta, wife of Pradeep Patel of Sendkap in Keonjhar Sadar block, and submit the compliance report along with the proof of payment to the Commission within six weeks,” IANS quoted the NHRC order as saying.

The state government, in its reply to the apex rights body, has agreed to the suggestion regarding the deduction of the compensation amount from the salary of the erring Ayush doctor, Ashok Kumar Sahoo.

The Chief District Medical Officer, Keonjhar, in an inquiry report, stated that as per the guidelines of the state government, the Ayush doctor should have referred the woman to the Keonjhar district hospital, which is just 12 km away from Padmapur, after providing basic treatment.

The woman who experienced profuse bleeding after the delivery of her baby girl was admitted to the CHC, Padmapur on August 13, 2022, and the doctor, instead of referring her to the Keonjhar DHH, allegedly stitched her urinary bladder.

“Repairing of extensive tears in the vagina, including anal tear, is beyond the capacity of an Ayush doctor but Dr Sahoo ventured stitching without assessing the gravity of the situation and without realising the follow-up complications,” the order noted.

सरकारी अस्पताल में फर्श पर नंगे पड़े थे मरीज, NHRC ने झारखंड सरकार को भेजा नोटिस

<https://www.msn.com/hi-in/news/jharkhand/%E0%A4%B8%E0%A4%B0%E0%A4%95-%E0%A4%B0-%E0%A4%85%E0%A4%B8%E0%A5%8D%E0%A4%AA%E0%A4%A4-%E0%A4%B2-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AB%E0%A4%B0%E0%A5%8D%E0%A4%B6-%E0%A4%AA%E0%A4%B0-%E0%A4%A8%E0%A4%82%E0%A4%97%E0%A5%87-%E0%A4%AA%E0%A4%A1%E0%A4%BC%E0%A5%87-%E0%A4%A5%E0%A5%87-%E0%A4%AE%E0%A4%B0-%E0%A4%9C-nhrc-%E0%A4%A8%E0%A5%87-%E0%A4%9D-%E0%A4%B0%E0%A4%96%E0%A4%82%E0%A4%A1-%E0%A4%B8%E0%A4%B0%E0%A4%95-%E0%A4%B0-%E0%A4%95-%E0%A4%AD%E0%A5%87%E0%A4%9C-%E0%A4%A8-%E0%A4%9F-%E0%A4%B8/ar-BB1oRAT0>

राष्ट्रीय मानवाधिकार आयोग ने मंगलवार को कहा कि उसने धनबाद के एक सरकारी अस्पताल के फर्श पर लावारिस पड़े मानसिक रूप से बीमार दो मरीजों के उपचार में कथित लापरवाही की खबर पर झारखंड सरकार को नोटिस जारी किया है। एक बयान में, राष्ट्रीय मानवाधिकार आयोग ने कहा कि मीडिया की खबर की सामग्री अगर सत्य है तो यह मरीजों के जीवन जीने के अधिकार और सम्मान का उल्लंघन है

बयान में कहा गया है कि राष्ट्रीय मानवाधिकार आयोग ने मीडिया की खबर पर स्वतः संज्ञान लिया है। इस खबर में बताया गया कि धनबाद में शहीद निर्मल महतो चिकित्सा महाविद्यालय एवं अस्पताल में चिकित्सकों द्वारा मानसिक रूप से बीमार दो मरीजों को कोई उपचार मुहैया नहीं कराया जा रहा था। खबर में मरीजों की तस्वीरें भी थी जो बिना कपड़ों के फर्श पर पड़े थे। कथित तौर पर अस्पताल के अधीक्षक ने कहा है कि मानसिक रूप से बीमार मरीजों के उपचार के लिए कोई चिकित्सक उपलब्ध नहीं है। राष्ट्रीय मानवाधिकार आयोग ने झारखंड सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मानवाधिकार आयोग ने दो मरीजों के इलाज में लापरवाही को लेकर झारखंड सरकार को नोटिस भेजा

<https://www.abc24.in/country/nhrc-issues-notice-to-jharkhand-government-over-negligence-in-treatment-of-two-patients-2580490.html>

नयी दिल्ली, 25 जून (भाषा) राष्ट्रीय मानवाधिकार आयोग ने मंगलवार को कहा कि उसने धनबाद के एक सरकारी अस्पताल के फर्श पर लावारिस पड़े “मानसिक रूप से बीमार दो मरीजों” के उपचार में कथित लापरवाही की खबर पर झारखंड सरकार को नोटिस जारी किया है।

एक बयान में, राष्ट्रीय मानवाधिकार आयोग ने कहा कि मीडिया की खबर की सामग्री अगर सत्य है तो यह मरीजों के जीवन जीने के अधिकार और सम्मान का उल्लंघन है।

बयान में कहा गया है कि राष्ट्रीय मानवाधिकार आयोग ने “मीडिया की खबर पर स्वतः संज्ञान लिया है। इस खबर में बताया गया कि धनबाद में शहीद निर्मल महतो चिकित्सा महाविद्यालय एवं अस्पताल में चिकित्सकों द्वारा मानसिक रूप से बीमार दो मरीजों को कोई उपचार मुहैया नहीं कराया जा रहा था।” खबर में मरीजों की तस्वीरें भी थी जो “बिना कपड़ों के फर्श पर पड़े थे”। कथित तौर पर अस्पताल के अधीक्षक ने कहा है कि “मानसिक रूप से बीमार मरीजों के उपचार के लिए” कोई चिकित्सक उपलब्ध नहीं है।

राष्ट्रीय मानवाधिकार आयोग ने झारखंड सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

जहरीली शराब कांड: NHRC ने तमिलनाडु सरकार-पुलिस प्रमुख को भेजा नोटिस; विधानसभा में अन्नाद्रमुक ने किया हंगामा

<https://www.amarujala.com/india-news/hooch-tragedy-nhrc-issues-notice-to-tamil-nadu-govt-dgp-2024-06-25>

Hooch tragedy: एनएचआरसी ने एक बयान में कहा कि उसने कल्लाकुरिची में जहरीली शराब पीने से कई लोगों की मौत होने से जुड़ी मीडिया रिपोर्ट का संज्ञान लिया है। महिलाओं सहित बड़ी संख्या में लोगों का कथित तौर पर अस्पतालों में इलाज चल रहा है और उनमें से कुछ की हालत गंभीर है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कल्लाकुरिची जिले में जहरीली शराब त्रासदी के संबंध में तमिलनाडु सरकार और पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने उनसे एक हफ्ते के भीतर रिपोर्ट मांगी है। सोमवार तक जिले में जहरीली शराब पीने से 58 लोगों की मौत हो चुकी थी। 219 लोगों को विभिन्न अस्पतालों में भर्ती कराया गया है।

आयोग ने एक बयान में कहा कि उसने कल्लाकुरिची में जहरीली शराब पीने से कई लोगों की मौत होने से जुड़ी मीडिया रिपोर्ट का संज्ञान लिया है। महिलाओं सहित बड़ी संख्या में लोगों का कथित तौर पर अस्पतालों में इलाज चल रहा है और उनमें से कुछ की हालत गंभीर है। अगर खबर सही है तो पीड़ितों के जीवन के अधिकार के उल्लंघन का गंभीर मुद्दा उठता है।

बयान में कहा गया कि राज्यों के पास शराब के उत्पादन, निर्माण, कब्जे, परिवहन, खरीद और बिक्री को विनियमित करने की विशेष शक्ति है। इसमें आगे कहा गया है कि तमिलनाडु के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर एक हफ्ते के भीतर रिपोर्ट मांगी गई है। रिपोर्ट में प्राथमिकी की स्थिति, अस्पताल में भर्ती पीड़ितों के चिकित्सा उपचार और राज्य सरकार की ओर से पीड़ित परिवारों को मुआवजे के वितरण की स्थिति शामिल हो सकती है। इसमें आगे कहा गया है कि आयोग ने त्रासदी के जिम्मेदार दोषी अधिकारियों के खिलाफ की गई कार्रवाई का भी विवरण मांगा है। राज्य सरकार ने घटना की जांच के आदेश दिए हैं।

तमिलनाडु विधानसभा: अन्नाद्रमुक सदस्य एक दिन के लिए निलंबित

उधर, तमिलनाडु विधानसभा में विपक्षी अन्नाद्रमुक के सदस्यों को हंगामा करने के लिए एक दिन के लिए निलंबित कर दिया गया। विपक्षी सदस्य प्रश्नकाल के दौरान जहरीली शराब कांड के मुद्दे को उठाते हुए हंगामा कर रहे थे। मुख्यमंत्री एमके स्टालिन ने कहा याद दिलाया कि सदन पहले ही इस मुद्दे पर विस्तार से बहस कर चुका है। उन्होंने त्रासदी के बाद सरकार के द्वारा उठाए गए कदमों का भी जिक्र किया।

स्टालिन ने आरोप लगाया कि मुख्य विपक्षी पार्टी सदन में सुनियोजित गतिविधियों में लिप्त है और द्रमुक नीत गठबंधन को 40 में से 40 सीट जीतने और तमिलनाडु में सभी 39 सीट जीतने और पुडुचेरी की एकमात्र सीट पर हासिल जीत को पचा नहीं पा रही है।

जहरीली शराब कांड: NHRC ने तमिलनाडु सरकार-पुलिस प्रमुख को भेजा नोटिस; विधानसभा में अन्नाद्रमुक ने किया हंगामा

<https://headtopics.com/in/23322361235223699476-54783641>

<https://www.hindusthansamachar.in/Encyc/2024/6/25/NHRC-Notice-Tamilnadu.php>

एनएचआरसी ने एक बयान में कहा कि उसने कल्लाकुरिची में जहरीली शराब पीने से कई लोगों की मौत होने से जुड़ी मीडिया रिपोर्ट का संज्ञान लिया है। महिलाओं सहित बड़ी संख्या में लोगों का कथित तौर पर अस्पतालों में इलाज चल रहा है और उनमें से कुछ की हालत गंभीर है।

राष्ट्रीय मानवाधिकार आयोग ने कल्लाकुरिची जिले में जहरीली शराब त्रासदी के संबंध में तमिलनाडु सरकार और पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने उनसे एक हफ्ते के भीतर रिपोर्ट मांगी है। सोमवार तक जिले में जहरीली शराब पीने से 58 लोगों की मौत हो चुकी थी। 219 लोगों को विभिन्न अस्पतालों में भर्ती कराया गया है। आयोग ने एक बयान में कहा कि उसने कल्लाकुरिची में जहरीली शराब पीने से कई लोगों की मौत होने से जुड़ी मीडिया रिपोर्ट का संज्ञान लिया है। महिलाओं सहित बड़ी संख्या में लोगों का कथित तौर पर अस्पतालों...

पीड़ितों के चिकित्सा उपचार और राज्य सरकार की ओर से पीड़ित परिवारों को मुआवजे के वितरण की स्थिति शामिल हो सकती है। इसमें आगे कहा गया है कि आयोग ने त्रासदी के जिम्मेदार दोषी अधिकारियों के खिलाफ की गई कार्रवाई का भी विवरण मांगा है। राज्य सरकार ने घटना की जांच के आदेश दिए हैं। तमिलनाडु विधानसभा: अन्नाद्रमुक सदस्य एक दिन के लिए निलंबित उधर, तमिलनाडु विधानसभा में विपक्षी अन्नाद्रमुक के सदस्यों को हंगामा करने के लिए एक दिन के लिए निलंबित कर दिया गया। विपक्षी सदस्य प्रश्नकाल के दौरान जहरीली शराब कांड के...

जहरीली शराब कांड: NHRC ने तमिलनाडु सरकार-पुलिस प्रमुख को भेजा नोटिस; विधानसभा में अनाद्रमुक ने किया हंगामा

<https://www.amarujala.com/amp/india-news/hooch-tragedy-nhrc-issues-notice-to-tamil-nadu-govt-dgp-2024-06-25>

Hooch tragedy: एनएचआरसी ने एक बयान में कहा कि उसने कल्लाकुरिची में जहरीली शराब पीने से कई लोगों की मौत होने से जुड़ी मीडिया रिपोर्ट का संज्ञान लिया है। महिलाओं सहित बड़ी संख्या में लोगों का कथित तौर पर अस्पतालों में इलाज चल रहा है और उनमें से कुछ की हालत गंभीर है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कल्लाकुरिची जिले में जहरीली शराब त्रासदी के संबंध में तमिलनाडु सरकार और पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने उनसे एक हफ्ते के भीतर रिपोर्ट मांगी है। सोमवार तक जिले में जहरीली शराब पीने से 58 लोगों की मौत हो चुकी थी। 219 लोगों को विभिन्न अस्पतालों में भर्ती कराया गया है।

आयोग ने एक बयान में कहा कि उसने कल्लाकुरिची में जहरीली शराब पीने से कई लोगों की मौत होने से जुड़ी मीडिया रिपोर्ट का संज्ञान लिया है। महिलाओं सहित बड़ी संख्या में लोगों का कथित तौर पर अस्पतालों में इलाज चल रहा है और उनमें से कुछ की हालत गंभीर है। अगर खबर सही है तो पीड़ितों के जीवन के अधिकार के उल्लंघन का गंभीर मुद्दा उठता है।

बयान में कहा गया कि राज्यों के पास शराब के उत्पादन, निर्माण, कब्जे, परिवहन, खरीद और बिक्री को विनियमित करने की विशेष शक्ति है। इसमें आगे कहा गया है कि तमिलनाडु के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर एक हफ्ते के भीतर रिपोर्ट मांगी गई है। रिपोर्ट में प्राथमिकी की स्थिति, अस्पताल में भर्ती पीड़ितों के चिकित्सा उपचार और राज्य सरकार की ओर से पीड़ित परिवारों को मुआवजे के वितरण की स्थिति शामिल हो सकती है। इसमें आगे कहा गया है कि आयोग ने त्रासदी के जिम्मेदार दोषी अधिकारियों के खिलाफ की गई कार्रवाई का भी विवरण मांगा है। राज्य सरकार ने घटना की जांच के आदेश दिए हैं।

तमिलनाडु विधानसभा: अनाद्रमुक सदस्य एक दिन के लिए निलंबित

उधर, तमिलनाडु विधानसभा में विपक्षी अनाद्रमुक के सदस्यों को हंगामा करने के लिए एक दिन के लिए निलंबित कर दिया गया। विपक्षी सदस्य प्रश्नकाल के दौरान जहरीली शराब कांड के मुद्दे को उठाते हुए हंगामा कर रहे थे। मुख्यमंत्री एमके स्टालिन ने कहा याद दिलाया कि सदन पहले ही इस मुद्दे पर विस्तार से बहस कर चुका है। उन्होंने त्रासदी के बाद सरकार के द्वारा उठाए गए कदमों का भी जिक्र किया।

स्टालिन ने आरोप लगाया कि मुख्य विपक्षी पार्टी सदन में सुनियोजित गतिविधियों में लिप्त है और द्रमुक नीत गठबंधन को 40 में से 40 सीट जीतने और तमिलनाडु में सभी 39 सीट जीतने और पुडुचेरी की एकमात्र सीट पर हासिल जीत को पचा नहीं पा रही है।



New Delhi : एनएचआरसी ने तमिलनाडु में जहरीली शराब से हुई मौतों के मामले में जारी किया नोटिस

<https://indiagroundreport.com/new-delhi-nhrc-issued-notice-in-the-case-of-deaths-due-to-poisonous-liquor-in-tamil-nadu/>

नई दिल्ली :(New Delhi) राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) (एनएचआरसी) ने तमिलनाडु के कल्लाकुरिची जिले में जहरीली शराब पीने से 47 से अधिक लोगों की जान जाने के मामले का संज्ञान लेते हुए तमिलनाडु सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। हालांकि अभी तक इस शराब को पीने से मृतकों का आंकड़ा 59 पहुंच चुका है।

कल्लाकुरिची में हुए घटनाक्रम के पीड़ितों का इलाज कल्लाकुरिची, सलेम, विल्पुरम और पुडुचेरी के जेआईपीएमईआर के विभिन्न सरकारी अस्पतालों में किया जा रहा था। राज्य सरकार ने इस मामले में विस्तृत जांच के आदेश दिए हैं। कल्लाकुरिची में हुए घटनाक्रम में कथित तौर पर महिलाओं सहित बड़ी संख्या में लोगों का अस्पतालों में इलाज चल रहा है, जिनमें से कुछ की हालत गंभीर है।

आयोग का कहना है कि राज्यों के पास नशीली शराब के उत्पादन, निर्माण, कब्जे, परिवहन, खरीद और बिक्री को विनियमित करने की विशेष शक्ति है। राज्य से मांगी गई रिपोर्ट में एफआईआर की स्थिति, अस्पताल में भर्ती पीड़ितों के चिकित्सा उपचार और राज्य सरकार द्वारा पीड़ित परिवारों को मुआवजे के वितरण की स्थिति बताने के लिए कहा गया है। आयोग यह भी जानना चाहता है कि इस त्रासदी के लिए जिम्मेदार दोषी अधिकारियों के खिलाफ क्या कार्रवाई की गई है?

विधवाओं की सुध लेता मानवाधिकार आयोग

<https://www.divyahimachal.com/2024/06/human-rights-commission-takes-care-of-widows/>

पुनर्विवाह या जीवनसाथी खोजने की इच्छुक विधवाओं को उपयुक्त एजेंसियों से जोड़ा जाना चाहिए। विवाह विफल होने की स्थिति में विधवा को आश्रयगृह में लौटने का विकल्प होना चाहिए...

हाल में अंतरराष्ट्रीय विधवा दिवस मनाया गया। राष्ट्रीय मानवाधिकार आयोग ने 23 जून के पूर्व ही विधवाओं के हित में खास पहल की। अभी तक हर जगह विधवाओं की उपेक्षा की जाती रही है, लेकिन अब यह संभव नहीं होगा। अभी 12 जून को एनएचआरसी ने विधवाओं के मानवाधिकारों के संरक्षण पर परामर्श जारी किया है। विधवा महिलाओं के समग्र कल्याण पर विचार करते हुए एनएचआरसी ने अपने परामर्श में केंद्र, राज्यों और केंद्र शासित प्रदेशों द्वारा कार्रवाई के लिए 10 प्रमुख क्षेत्रों और अन्य उपायों पर ध्यान केंद्रित किया है। इनमें उनके उचित पहचान दस्तावेज सुनिश्चित करना, आश्रयगृहों का विकास और रखरखाव, संपत्ति तक पहुंच, अपने घरों से बेदखल होने से रोकना और शोषण से सुरक्षा, कौशल विकास का प्रावधान और स्थायी आजीविका तक पहुंच, आसान बैंकिंग और वित्तीय स्वतंत्रता तक पहुंच, स्वास्थ्य देखभाल, सामर्थ्य और उपलब्धता, मानसिक स्वास्थ्य, समुदाय आधारित नेटवर्क, निराश्रित विधवाओं के मुद्दों के बारे में डेटा सहित 17वीं लोकसभा में सांसद जनार्दन सिंह सिग्ग्रीवाल द्वारा पेश विधवा (संरक्षण और रखरखाव) विधेयक-2015 भी शामिल है। मानवाधिकार आयोग ने महिला एवं बाल विकास मंत्रालय और संबंधित विभागों को भी सलाह दी है कि वे अपनी वेबसाइटों पर विधवाओं के लिए सभी सरकारी गृहों का एक केंद्रीकृत डेटाबेस रखें। इसी के साथ महिला एवं बाल विकास मंत्रालय द्वारा जिला स्तर पर एक टीम की तैनाती की सिफारिश की गई है, जो इन आश्रमों और घरों का दौराकर स्वास्थ्य, मनोरंजन और कौशल विकास सुविधाओं सहित रहने की स्थिति की निगरानी करेगी, ताकि उन्हें रोजगार और वित्तीय स्वतंत्रता प्राप्त करने में मदद मिल सके। परामर्श में विधवाओं के लिए कल्याणकारी योजनाओं का लाभ एकल खिडकी प्रणाली के माध्यम से उन तक पहुंचना सुनिश्चित करने के लिए कहा गया है।

एनएचआरसी ने परामर्श जारी करने की आवश्यकता इसलिए महसूस की, क्योंकि उसने देखा कि विधवा महिलाओं को अपने पति को खोने के भावनात्मक संकट के अलावा, अक्सर कई अन्य चुनौतियों का भी सामना करना पड़ता है, जिनमें सामाजिक बहिष्कार, आय, यहां तक कि निवास का नुकसान भी शामिल है। एनएचआरसी के महासचिव भरतलाल के मुताबिक 2011 की जनगणना के अनुसार भारत में विधवाओं की कुल आबादी 5.6 करोड़ है। विधवा महिलाओं को अक्सर अपने पति की मृत्यु के बाद खुद की देखभाल करने के लिए छोड़ दिया जाता है। अपने परिवारों से पर्याप्त सहायता और वित्तीय स्वतंत्रता की कमी के कारण उन्हें समुदाय से अलग-थलग कर दिया जाता है, यहां तक कि उन्हें अपना घर छोड़कर आश्रय गृहों/आश्रमों में शरण लेने के लिए मजबूर होना पड़ता है। निरक्षरता और बढ़ती उम्र के कारण उनकी स्थिति और भी खराब हो जाती है। परामर्श के मुताबिक प्रत्येक जिले में एक विधवा प्रकोष्ठ का गठन किया जाएगा जो विधवाओं की योजनाओं के लिए एकल खिडकी के रूप में काम कर सके। सभी आश्रयगृहों का विधवा प्रकोष्ठ में पंजीकरण सुनिश्चित किया जाए तथा यह सुनिश्चित किया जाए कि इनमें क्षमता से अधिक भीड़ न हो। आवंटित सार्वजनिक और निजी आश्रयगृहों में और उसके आसपास रहने वाली सभी विधवाओं के आधार कार्ड बनाए जाने चाहिए, ताकि उन्हें विभिन्न योजनाओं के लाभ सुनिश्चित किए जा सकें। विधवाओं को उचित पहचानपत्र उपलब्ध कराना,

ताकि वे योजनाओं का लाभ उठा सकें तथा विवाह पंजीकरण प्रमाणपत्र के अभाव में उन्हें इनसे वंचित न किया जाए। कानूनी सहायता प्रदान करके उनके अधिकार के बारे में उनमें जागरूकता पैदा करके संपत्ति के उत्तराधिकार के उनके कानूनी अधिकार के उचित कार्यान्वयन को सुनिश्चित करना, उन्हें न्यू इंडिया लिटरेसी प्रोग्राम (एनआईएलपी) जैसे शिक्षा कार्यक्रमों में नामांकित करने का प्रयास करें, ताकि उन्हें वित्तीय साक्षरता सहित कम से कम बुनियादी साक्षरता दी जा सके।

आश्रय गृह और आश्रम विधवाओं को प्रोत्साहित करने और उन्हें शिक्षा प्रदान करने के लिए स्थानीय गैर-सरकारी संगठनों के साथ साझेदारी कर सकते हैं। विधवाओं में स्वरोजगार और उद्यमशीलता की खातिर स्वयं सहायता समूह बनाने के लिए प्रोत्साहित करना, संबंधित एजेंसियों को यह सुनिश्चित करना कि सभी विधवाओं के पास प्रधानमंत्री जन-धन योजना के अंतर्गत व्यक्तिगत बैंक खाता हो, मानसिक स्वास्थ्य सहायता और देखभाल की आवश्यकता वाली विधवाओं के लिए विशेष देखभाल की व्यवस्था की जानी चाहिए और उनके सुधार को सक्षम बनाया जाना चाहिए। आंगनवाड़ी, अनाथालयों और प्राथमिक विद्यालयों में विधवाओं के ज्ञान और अनुभवों के उपयोग को प्रोत्साहित करना, ताकि उन्हें उद्देश्य की भावना मिल सके और बच्चों के कौशल में वृद्धि हो सके। पुनर्विवाह या जीवनसाथी खोजने की इच्छुक विधवाओं को उपयुक्त एजेंसियों से जोड़ा जाना चाहिए। विवाह या संबंध विफल होने या पति या पत्नी की मृत्यु हो जाने की स्थिति में विधवा को बिना किसी नई औपचारिकता के आश्रयगृह में लौटने का विकल्प होना चाहिए। राज्य सरकार विधवा पुनर्विवाह के लिए मौजूदा योजनाओं के तहत विवाह के लिए उपयुक्त धनराशि भी उपलब्ध करा सकती है। परित्यक्त विधवाओं की दुर्दशा से निपटने के लिए उपयुक्त कानून की आवश्यकता है, जैसे कि सती प्रथा के खिलाफ कानून। विधवाओं का अंतिम संस्कार आश्रय गृहों द्वारा गरिमापूर्ण तरीके से किया जाना चाहिए। यह निराश्रित विधवाओं के रीति-रिवाजों और आस्था के अनुसार किया जाना चाहिए। आश्रय गृहों और आश्रमों को आवश्यक सहायता प्रदान करने के लिए गैर सरकारी संगठनों और जिला विधिक सेवा प्राधिकरण से जोड़ना चाहिए। यदि आवश्यक हो तो पंचायतों और नगर निकायों में आरक्षण प्रदान करके निराश्रित विधवाओं को सामाजिक और राजनीतिक गतिविधियों में भाग लेने के लिए प्रोत्साहित किया जाना चाहिए। गौरतलब है कि महाराष्ट्र में कोरोना महामारी के दौरान विधवा प्रथा उन्मूलन की दिशा में एक बहुत बड़ा आंदोलन शुरू हुआ था। नतीजे में महाराष्ट्र में जब भी किसी महिला के पति की मौत होती है, तो विधवा हुई महिला के मंगलसूत्र नहीं उतारे जाते, न चूड़ियां तोड़ी जातीं और न ही कुमकुम-सिंदूर पोंछे जाते।

इस आशय का एक सर्कुलर भी महाराष्ट्र सरकार ने पिछले साल जारी किया है। राज्य की हजारों पंचायतों में इस सर्कुलर को लागू किया गया है और शेष बची पंचायतों में भी लागू करने के लिए सामाजिक कार्यकर्ताओं और पंचायत सदस्यों की कोशिश जारी है। यह आंदोलन अब गोवा में भी फैल गया है। सावित्री बाई सेवा फाउंडेशन, पुणे ने अनेक संस्थाओं के साथ दिल्ली में राष्ट्रीय स्तर पर अंतरराष्ट्रीय विधवा दिवस का आयोजन किया था। महाराष्ट्र में विधवा प्रथा विरोधी आंदोलन में आज भी हजारों महिलाएं लगी हैं। इन आंदोलनरत महिलाओं के लिए आयोग की सिफारिशें एक ताकत बनकर आई हैं। सावित्रीबाई सेवा फाउंडेशन की सचिव हेमलता म्हस्के और वैधव्य मुक्ति अभियान की राष्ट्रीय संयोजक बरखा लकड़ा ने आयोग की पहल का स्वागत किया है। विधवा प्रथा विरोधी अभियान के प्रमोद झिंझड़े ने एनएचआरसी द्वारा जारी परामर्श का स्वागत करते हुए कहा है कि विधवाओं के जीवन में परिवर्तन लाने के लिए यह एक बहुत बड़ी पहल है जिसे हम सबको सक्रिय होकर लागू करवाने की दिशा में प्रयास करना चाहिए, ताकि सती प्रथा की तरह विधवा प्रथा भी इतिहास की बात हो जाए। उन्होंने आयोग से निवेदन किया है कि परामर्श में यह भी जोड़ा जाना चाहिए कि पति की मौत के बाद

विधवा हुई महिला के मंगलसूत्र जबरन न उतारे जाएं, न चूड़ियां तोड़ी जाएं और न ही उनके साथ दोगम दर्जे का कोई व्यवहार किया जाए। -(सप्रेस)

जहरीली शराब हादसा : एनएचआरसी ने तमिलनाडु सरकार और प्रदेश के डीजीपी को नोटिस जारी किया

<https://hindi.theprint.in/india/%E0%A4%9C%E0%A4%B9%E0%A4%B0%E0%A5%80%E0%A4%B2%E0%A5%80-%E0%A4%B6%E0%A4%B0%E0%A4%BE%E0%A4%AC-%E0%A4%B9%E0%A4%BE%E0%A4%A6%E0%A4%B8%E0%A4%BE-%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0/701045/>

नयी दिल्ली, 25 जून (भाषा) राष्ट्रीय मानवाधिकार आयोग ने तमिलनाडु सरकार और प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर राज्य के कल्लाकुरिची जिले में हुये जहरीली शराब हादसे में एक सप्ताह के भीतर रिपोर्ट देने के लिये कहा है। आयोग ने एक बयान में इसकी जानकारी दी।

तमिलनाडु के कल्लाकुरिची जहरीली शराब त्रासदी में मरने वालों की संख्या सोमवार को 58 हो गई, जबकि इससे पीड़ित 219 अन्य लोगों को जिले के विभिन्न अस्पतालों में भर्ती कराया गया है

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बयान जारी कर कहा कि उसने मीडिया में आयी इन खबरों पर स्वतः संज्ञान लिया है कि कल्लाकुरिची में 'जहरीली शराब' पीने के बाद कई लोगों की जान चली गयी थी।

बयान में खबरों हवाले से कहा गया है कि कथित रूप से महिलाओं समेत बड़ी संख्या में लोग अस्पतालों में भर्ती हैं और उनमें से कुछ की हालत नाजुक है। आयोग ने कहा कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो यह प्रभावित लोगों के जीवन जीने के अधिकार का उल्लंघन है।

राज्यों के पास जहरीली शराब के उत्पादन, कब्जे, दुलाई, खरीद और बिक्री को रोकने का विशेष अधिकार है।

बयान में कहा गया है, "अतः तमिलनाडु के मुख्य सचिव एवं पुलिस महानिदेशक को नोटिस जारी कर एक सप्ताह में विस्तृत रिपोर्ट तलब की गयी है।"

एनएचआरसी ने तमिलनाडु में जहरीली शराब से हुई मौतों के मामले में जारी किया नोटिस

<https://udaipurkiran.in/nhrc-issues-notice-in-case-of-deaths-due-to-poisonous-liquor-in-tamil-nadu/>

New Delhi, 25 जून (Udaipur Kiran) . राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने Tamil Nadu के कल्लाकुरिची जिले में जहरीली शराब पीने से 47 से अधिक लोगों की जान जाने के मामले का संज्ञान लेते हुए Tamil Nadu सरकार के मुख्य सचिव और Police महानिदेशक को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है. हालांकि अभी तक इस शराब को पीने से मृतकों का आंकड़ा 59 पहुंच चुका है.

कल्लाकुरिची में हुए घटनाक्रम के पीड़ितों का इलाज कल्लाकुरिची, सलेम, विल्पुरम और पुडुचेरी के जेआईपीएमईआर के विभिन्न सरकारी अस्पतालों में किया जा रहा था. State government ने इस मामले में विस्तृत जांच के आदेश दिए हैं. कल्लाकुरिची में हुए घटनाक्रम में कथित तौर पर महिलाओं सहित बड़ी संख्या में लोगों का अस्पतालों में इलाज चल रहा है, जिनमें से कुछ की हालत गंभीर है.

आयोग का कहना है कि राज्यों के पास नशीली शराब के उत्पादन, निर्माण, कब्जे, परिवहन, खरीद और बिक्री को विनियमित करने की विशेष शक्ति है. राज्य से मांगी गई रिपोर्ट में First Information Report की स्थिति, अस्पताल में भर्ती पीड़ितों के चिकित्सा उपचार और State government द्वारा पीड़ित परिवारों को मुआवजे के वितरण की स्थिति बताने के लिए कहा गया है. आयोग यह भी जानना चाहता है कि इस त्रासदी के लिए जिम्मेदार दोषी अधिकारियों के खिलाफ क्या कार्रवाई की गई है?

Gandhinagar : भरत लाल को विस्तार, कैलाशनाथन को एनएचआरसी में मिल सकता है अधिक समय

<https://jantaserishta.com/local/gujarat/gandhinagar-bharat-lal-gets-extension-kailashnathan-may-get-more-time-in-nhrc-3348193>

गुजरात Gujarat : भारत सरकार Government of India ने राष्ट्रीय मानवाधिकार आयोग-एनएचआरसी के महासचिव के रूप में गुजरात कैडर के सेवानिवृत्त आईएफएस भरत लाल का कार्यकाल एक और वर्ष के लिए बढ़ा दिया है। प्रधानमंत्री नरेंद्र मोदी ने तीसरे कार्यकाल के लिए पदभार ग्रहण करते ही केरल कैडर के सेवानिवृत्त आईपीएस अजीत दवल को 79 साल बाद राष्ट्रीय सुरक्षा सलाहकार-एनएसए के रूप में फिर से नियुक्त किया।

फिर पीएमओ के सचिव के तौर पर गुजरात कैडर के रिटायर आईएएस पी.के.मिश्रा को भी 76 साल के लिए दोबारा नियुक्त किया गया है. कैलाशनाथन को एक और एक्सटेंशन भी मिल सकता है. वर्ष 2013 में मुख्यमंत्री पद से सेवानिवृत्त हुए सीएमओ के मुख्य प्रधान सचिव एवं आईएएस के कैलाशनाथन 71 वर्ष के हैं। इस सप्ताह के अंत में उनका 11वां विस्तार पूरा हो रहा है। जबकि सेवानिवृत्ति के बाद संविदा नियुक्तियां एक वर्ष के लिए होती हैं, चूंकि

कैलाशनाथ ने इस वर्ष की शुरुआत में अपनी बढ़ती उम्र के कारण खुद को प्रभार से मुक्त करने की इच्छा व्यक्त की थी, इसलिए लोकसभा चुनाव तक छह महीने, यानी जून-2024 तक विस्तार की बात चल रही है। .अब जब दिल्ली में भारत सरकार में एक के बाद एक सेवानिवृत्त आईएएस, आईपीएस और आईएफएस को एक्सटेंशन दिया जा रहा है, तो प्रधानमंत्री नरेंद्र मोदी की कार्यशैली पर करीब से नजर रखने वाले नौकरशाहों में कैलाशनाथन Kailashnathan

भी शामिल हैं, जिनके पास दो दशकों से अधिक का अनुभव है। यहां गुजरात के मुख्यमंत्री हैं और जानते हैं कि राज्य की राजनीतिक और प्रशासनिक स्थिति में चुनौतियों से कैसे पार पाया जाए, ऐसे संकेत हैं कि विस्तार दिया जाएगा। उल्लेखनीय है कि मोदी सरकार ने सोमवार को अपने खास विश्वासपात्र आईएफएस भरत लाल के अलावा सेवानिवृत्त आईपीएस तपन कुमार डेका को इंटेलिजेंस ब्यूरो-आईबी का निदेशक पद एक साल के लिए और बढ़ा दिया। ये दोनों महत्वपूर्ण और संवेदनशील स्थान हैं. इसलिए, कैलाशनाथन को सीएमओ के प्रधान प्रधान सचिव के रूप में एक और विस्तार मिल सकता है।